

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.2

Excise Appeal No. 10539 of 2016-DB

(Arising out of Order No.-SUR-EXCUS-002COM-022-15-16 dated 15.12.2015 passed by
Commissioner of Central Excise & Service Tax –Surat-II)

M/s Kirtida Silk Mills

Plot No. 435, Road No. 4, GIDC,
Sachin, Surat-Gujarat

.....Appellant

VERSUS

Commissioner of C.E. & S.T. –Surat-II

New Central Excise Building,
Opp. Gandhi Baug, Chowk Bazar
Surat-Gujarat-395001

.....Respondent

APPEARANCE:

None for the Appellant

Shri Rajesh R Kurup, Superintendent (AR) for the Respondent

CORAM:

HON'BLE Dr. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)

HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER (TECHNICAL)

FINAL ORDER NO. 10395/2026

DATE OF HEARING/DECISION :25.06.2026

Dr. AJAYA KRISHNA VISHVESHA

1. Matter has been coming up on several occasions earlier on 06/11/2024, 25/11/2024, 12/12/2024, 23/04/2025, 15/05/2025, 31/07/2025, 25/09/2025, 06/11/2025, 18/12/2025, 19/02/2026, 07/05/2026 & 25/06/2026 but despite repeated efforts, none has appeared on behalf of the appellant. Sufficient opportunities have been given to the appellant. Therefore, present appeal is dismissed for non-prosecution as per the inherent powers vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL VS UNION OF INDIA.

2. Appellant is at liberty to approach this Tribunal if they wish to pursue the appeal by filing application for restoration of appeal, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

**(Dr. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)**

**(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)**